

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of AYUSH, under Section 56 of the National Commission for Homoeopathy Act, 2020:-

- (1) No. 3-34/2023/NCH/HEB/C.C/Pt.I., dated the 6th January, 2025, publishing the National Commission for Homoeopathy (Homoeopathy Graduate Degree Course — Bachelor of Homoeopathic Medicine and Surgery (B.H.M.S.) Amendment Regulations 2025.
- (2) No. 3-42/2024/NCH/HEB/PG Reg. Pt. I, dated the 14th February, 2025, publishing the National Commission for Homoeopathy (Homoeopathy Post-Graduate Degree Course- Doctor of Medicine in Homoeopathy) Amendment Regulations, 2025.

[Placed in Library. For (1) and (2), see No.L.T.2376/18/25]

(iii) A copy (in English and Hindi) of the Ministry of AYUSH Notification No. S.O. 5285(E)., dated the 9th December, 2024, amending First and Second Schedule of the Drugs and Cosmetics Act, 1940, issued under Section 33-O and sub-section (2) of Section 16 of the said Act.

(iv) A copy (in English and Hindi) of the Ministry of AYUSH Notification No. S.O. 28(E)., dated the 13th January, 2025, publishing the Drugs (First Amendment) Rules, 2025, under Section 38 of the Drugs and Cosmetics Act, 1940.

[Placed in Library. For (iii) and (iv), see No.L.T.2375/18/25]

II. A copy each (in English and Hindi) of the following papers:-

- (a) Thirty-third Annual Report and Accounts of the Rashtriya Ayurveda Vidyapeeth (RAV), (National Academy of Ayurveda), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Vidyapeeth.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. see No. L.T. 2372/18/25]

Notifications of the Ministry of Finance

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN): Sir, on behalf of my colleague,

Shri Pankaj Chaudhary, I lay on the Table-

(i) A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Service) Notification No. S2275/01.01.013/2024-25, dated the 3rd February, 2025, publishing the Deposit Insurance and Credit Guarantee Corporation General (Amendment) Regulations, 2024, under sub-section (4) of Section 50 of the Deposit Insurance and Credit Guarantee Corporation Act 1961.

[Placed in Library. see No. L.T. 2298/18/25]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 31 of the Securities and Exchange Board of India Act, 1992:-

- (1) SEBI/LAD-NRO/GN/2024/215, dated the 5th December, 2024, publishing the Securities and Exchange Board of India (Prohibition of Insider Trading) (Third Amendment) Regulations, 2024.
- (2) SEBI/LAD-NRO/GN/2024/219., dated the 16th December, 2024, publishing the Securities and Exchange Board of India (Investment Advisers) (Second Amendment) Regulations, 2024.
- (3) SEBI/LAD-NRO/ GN/2024/220., dated the 16th December, 2024, publishing the Securities and Exchange Board of India (Research Analysts) (Third Amendment) Regulations, 2024.
- (4) SEBI/LAD-NRO/GN/2025/226., dated the 10th February, 2025, publishing the Securities and Exchange Board of India (Intermediaries) (Amendment) Regulations, 2025.

[Placed in Library. For (1) to (4), see No. L.T. 2295/18/25]

(iii) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. SEBI/LAD-NRO/GN/2025/223., dated the 3rd January, 2025, regarding obtaining of requisite certifications by an individual investment adviser or principal officer of a non-individual investment adviser, persons associated with investment advice and the partners of an investment adviser being a partnership firm, who are engaged in providing investment advice and also rescinding of two Notifications bearing Nos. LAD-NRO/GN/13/2013-14/6109, dated the 19th June, 2013 and LAD-NRO/GN/2013-14/42/118, dated the 27th January, 2014, framed under Regulation 3 of the Securities & Exchange Board of India (Certification of Associated Persons in the Securities Markets) Regulations, 2007 and sub-regulation (2) of Regulation 7 of the Securities and Exchange Board of India (Investment

Advisers) Regulations, 2013.

(iv) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. SEBI/LAD-NRO/GN/2025/225., dated the 10th February, 2025, publishing the Securities and Exchange Board of India (Depositories and Participants) (Amendment) Regulations, 2025, under Section 31 of the Securities and Exchange Board of India Act, 1992 and Section 27 of the Depositories Act, 1996.

[Placed in Library. For (iii) and (iv), see No. L.T. 2295/18/25]

(v) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. SEBI/LAD-NRO/GN/2025/227., dated the 10th February, 2025, publishing the Securities Contracts (Regulation) (Stock Exchanges and Clearing Corporations) (Amendment) Regulations, 2025, under sub-section (3) of Section 31 of the Securities Contracts (Regulation) Act, 1956 and Section 31 of the Securities and Exchange Board of India Act, 1992.

[Placed in Library. see No. L.T. 2296/18/25]

(vi) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. SEBI/LAD-NRO/ GN/2025/228., dated the 10th February, 2025, publishing the Securities and Exchange Board of India (Investor Charter) (Amendment) Regulations, 2025, under sub-section (3) of Section 31 of the Securities Contracts (Regulation) Act, 1956, Section 31 of the Securities and Exchange Board of India Act, 1992 and Section 27 of the Depositories Act, 1996.

[Placed in Library. see No. L.T. 2297/18/25]

(vii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 296 of the Income-tax Act, 1961, along with Explanatory Memoranda: -

- (1) G.S.R. 67(E)., dated the 21st January, 2025, publishing the Income-tax (First Amendment) Rules, 2025.
- (2) G.S.R. 76(E)., dated the 27th January, 2025, publishing the Income-tax (Second Amendment) Rules, 2025.
- (3) G.S.R. 121(E)., dated the 7th February, 2025, publishing the Income-tax (Third Amendment) Rules, 2025.
- (4) G.S.R. 125(E)., dated the 9th February, 2025, publishing the Income-tax (Fourth Amendment) Rules, 2025.

- (5) G.S.R. 145(E)., dated the 24th February, 2025, publishing the Income-tax (Fifth Amendment) Rules, 2025.

[Placed in Library. For (1) to (5), see No.L.T.2301/18/25]

(viii) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 136(E)., dated the 13th February, 2025, amending the Principal Notification No. G.S.R. 69(E), dated the 1st February, 2021, under Section 159 of the Customs Act, 1962, along with Explanatory Memorandum.

(ix) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 141(E)., dated the 20th February, 2025, amending the Principal Notification No. G.S.R. 785(E), dated the 30th June, 2017, issued under sub-section (1) of Section 25 of the Customs Act, 1962 and sub-section (12) of Section 3 of the Customs Tariff Act, 1975, along with Explanatory Memorandum.

(x) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 146(E)., dated the 25th February, 2025, levying of countervailing duty on imports of 'Saccharin in all its forms' originating in or exported from China PR, for 5 years pursuant to Sunset Review Final Findings issued by DGTR, under sub-section (7) of Section 9A of the Customs Tariff Act, 1975, along with Explanatory Memorandum.

(xi) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 159 of the Customs Act, 1962: -

- (1) S.O. 590(E)., dated the 31st January, 2025, amending the Principal Notification No. G.S.R. 748(E), dated the 3rd August, 2001, along with Explanatory Memorandum and delay statement.
- (2) S.O. 817(E)., dated the 14th February, 2025, amending the Principal Notification No. G.S.R. 748(E), dated the 3rd August, 2001, along with Explanatory Memorandum.
- (3) S.O. 1065(E)., dated the 28th February, 2025, amending the Principal Notification No. G.S.R. 748(E), dated the 3rd August, 2001, along with Explanatory Memorandum.

(xii) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 35(E)., dated the 15th January, 2025, publishing

the Sea Cargo Manifest and Transshipment (First Amendment) Regulations, 2025, under Section 159 of the Customs Act, 1962, along with Explanatory Memorandum.

[Placed in Library. For (viii) to (xii), see No.L.T.2299/18/25]

Report and Accounts (2023-24) of the Chennai Port Authority and related papers

THE MINISTER OF STATE IN THE MINISTRY OF PORTS, SHIPPING AND WATERWAYS (SHRI SHANTANU THAKUR): Sir, I lay on the Table—

(1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 44 of the Major Port Authorities Act, 2021: -

- (a) Administration Report and Accounts of the Chennai Port Authority, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government of the Annual Accounts of the above Port Authority.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. see No. L.T. 2388/18/25]

Notification of the Ministry of Corporate Affairs

कारपोरेट कार्य मंत्रालय में राज्य मंत्री (श्री हर्ष मल्होत्रा): महोदय, मैं कंपनी अधिनियम, 2013 की धारा 469 की उप-धारा (4) के अधीन कंपनी (प्रोस्पेक्टस और प्रतिभूतियों का आबंटन) संशोधन नियम, 2025 का प्रकाशन करने वाली कारपोरेट कार्य मंत्रालय की अधिसूचना संख्या सा.का.नि. 131(अ), दिनांक 12 फरवरी, 2025 की एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ।

[Placed in Library. see No. L.T. 2320/18/25]

Notification of the Ministry of Consumer Affairs, Food and Public Distribution

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री (श्रीमती निमुबेन जयंतीभाई बांभणिया): महोदय, मैं आधार (वित्तीय और अन्य सहायिकियों, प्रसुविधाओं और सेवाओं का लक्षित परिदान) अधिनियम, 2016 की धारा 7 के अधीन जारी मूल अधिसूचना संख्या का.आ. 371(अ), दिनांक 8 फरवरी, 2017 का संशोधन करने वाली उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय (खाद्य और सार्वजनिक वितरण विभाग) की अधिसूचना संख्या का.आ. 5506(अ), दिनांक 19 दिसंबर, 2024 की एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखती हूँ।

[Placed in Library. see No. L.T. 2565/18/25]